

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-934(PB)/2018

IN THE MATTER OF:

Paramjit Singh Saini & anr. ... Petitioner/Applicant
v.
Puma Realtors Pvt Ltd. ... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code (IBC) in Liq

Order delivered on 10.03.2023

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Appearance not marked

ORDER

New IA-1350/2023

Ld. Counsel appeared through VC on behalf of the Applicant.

Notice to the non-applicant/Respondents, returnable on 15.05.2023.

The Applicant is directed to be present on the next date of the hearing.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)